

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.107

CP (IB) No. 235/(CH)2020

IN THE MATTER OF:

SKM Cotton Company

...Petitioner Operational Creditor

Versus

Ahuja Cotspin Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 23.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the Respondent : Ms. Eshna Kapoor, proxy counsel for Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate with Ms. Swati Vashisth, PCA.

ORDER

Heard the submissions made by the counsel for the Petitioner-Operational Creditor. Counsel for the Petitioner-Operational Creditor is ready for arguing the matter. But, the proxy counsel for the Respondent-Corporate Debtor has prayed for time as arguing counsel is not available today. Time prayed for is granted.

mamta

23.01.2024

Let this matter be posted on 25.01.2024.

Sd/-
(DR. PSN PRASAD)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

mamta

23.01.2024